

REPORT re. DEPOSIT INSURANCE CORPORATION 1973 AND A COPY OF COMPULSORY DEPOSIT (INCOME-TAX PAYERS) SCHEME

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJINI MAHISHI): On behalf of Shri Pranab Kumar Mukherjee, I beg to relay on the Table:

- (1) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1973 along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-8250/74].

I also beg to lay on his behalf:

- (2) A copy of the Compulsory Deposit (Income-tax Payers) Scheme, 1974 (Hindi and English versions) published in Notification No. G.S.R. 463(E) in Gazette of India dated the 12th November, 1974, under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974. [Placed in Library. See No. LT-8493/74].

श्री हुकम चन्द कच्छवाय (मुरेना) :

भाप के माध्यम से मैं सरकार का ध्यान दिला रहा हूँ गऊ रक्षा समिति जो बनी थी उस की रिपोर्ट अभी तक नहीं आई है और न वह कमेटी काम कर रही है। उस के मेम्बर इन्तीफा दे रहे हैं। कोई काम नहीं कर रहे हैं। तो मैं सरकार का ध्यान इस

तरफ खीच रहा हूँ, सरकार इस के ऊपर ध्यान दे।

MR. SPEAKER: Shri Prabhudas Patel.

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) The Fertiliser (Control) Third Amendment Order, 1974, published in Notification No. G.S.R. 423(E) in Gazette of India dated the 15th October, 1974.
- (2) The Fertiliser (Control) Fourth Amendment Order, 1974, published in Notification No. G.S.R. 424(E) in Gazette of India dated the 15th October, 1974.

[Placed in Library. See No. LT-8494/74].

(Interruptions)

MR. SPEAKER: I am not able to work. May I request Shri Jyotirmoy Bosu not to interrupt when he is not called and when there is no information to him about the admission of motions?

SHRI JYOTIRMOY BOSU (Diamond Harbour): May be I am not interpreting the rules very correctly. I had given notice of a motion that the issue of the crashing of jute prices should be discussed.